

[Translation]

Crimes in Delhi**Sick Units of IDPL**

1419. SHRI ADITYANATH:
SHRI K.P. NAIDU:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the present position of various units of IDPL in the country;

(b) whether the Government have formulated any comprehensive plan to improve the condition of these units;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) IDPL has three manufacturing units at Rishikesh, Hyderabad and Gurgaon. All these are not in regular production and operating much below their installed capacity.

(b) to (d) A package for revival of IDPL duly approved by BIFR was sanctioned with effect from 1.4.94. The revival package envisaged fresh financial assistance of Rs. 119.94 crores by the Government upto 1995-96. As against this, Rs. 140.31 crores was the actual financial assistance released by the Government to IDPL in this period. The package, however, failed in the first year of its operation as the company could not achieve the targeted levels of production, sales and profitability in the year 1994-95. Subsequently, IDPL management proposed modifications in the earlier package. The revised rehabilitation package is under the consideration of the Government.

1420. DR. CHINTA MOHAN:
DR. SUSHIL INDORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether criminals booked for committing crimes in Delhi are being tried in local courts of Delhi during the last three years;

(b) if so, the details thereof, crime-wise;

(c) whether the courts have punished any of the accused during the said period;

(d) if so, the number of cases pending for final disposal year-wise and crime-wise;

(e) whether majority of criminals are set free for want of evidence and technical grounds;

(f) if so, the details thereof; and

(g) the steps taken by the Government to improve the strategy of police?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) to (d) The requisite information is given in the attached statement.

(e) to (g) No Sir. The number of persons convicted as against those acquitted during the last 3 years and upto 31st October, 1998 was as follows:—

	1995	1996	1997	1998
Persons convicted	13,808	18,118	12,652	4,176
Persons acquitted	4,536	3,759	1,316	183

Statement

S.No.	Crime-Head	Number of Cases Challenged	Number of Persons Challenged	Number of Persons Convicted	Number of Persons Acquitted	Number of Cases Pending Trial
1	2	3	4	5	6	7

A: 1995

1.	Dacoity	38	200	—	5	37
2.	Murder	387	901	37	170	307
3.	Attempt to Murder	519	1080	29	166	428
4.	Robbery	412	948	29	103	347
5.	Riot	193	1710	50	28	185
6.	Rape	351	485	15	60	282
7.	Other IPC Crimes	24631	38620	5780	2487	18757
8.	Local and Special Laws	13844	19234	7868	1517	8435

B: 1996

1.	Dacoity	28	154	—	—	28
2.	Murder	389	860	4	36	367
3.	Attempt to Murder	441	935	3	51	408
4.	Robbery	451	1019	43	51	398
5.	Riot	187	1195	—	18	184
6.	Rape	415	657	7	43	377
7.	Other IPC Crimes	32046	47183	11175	1998	22107
8.	Local and Special Laws	14268	19339	6886	1562	9215

1	2	3	4	5	6	7
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C: 1997

1.	Dacoity	29	163	—	—	29
2.	Murder	408	932	1	12	403
3.	Attempt to Murder	371	800	—	14	361
4.	Robbery	421	951	5	28	401
5.	Riot	118	841	21	8	115
6.	Rape	440	637	—	23	427
7.	Other IPC Crimes	26299	38348	7716	783	19876
8.	Local and Special Laws	11849	15763	4909	448	8732

D: 1998 (upto 31st Oct., 1998)

1.	Dacoity	14	73	—	—	14
2.	Murder	177	416	—	—	177
3.	Attempt to Murder	125	231	—	—	125
4.	Robbery	194	469	2	—	193
5.	Riot	15	134	—	—	15
6.	Rape	142	193	—	3	140
7.	Other IPC Crimes	8109	11387	2423	88	6205
8.	Local and Special Laws	3186	4490	1751	92	2195
